

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No.L-7/145(160)/2008-CERC

Dated 11.5.2009

NOTIFICATION

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:

CHAPTER - 1

PRELIMINARY

1. Short title and commencement. (1) These regulations may be called the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009.

(2) These regulations shall come into force from the date of their publication in the Official Gazette.

2. Scope and extent of application: These regulations shall be applicable for determination of fees and charges for Regional Load Despatch Centres.

3. Definitions. - In these regulations, unless the context otherwise requires,-

(1) '**Act**' means the Electricity Act, 2003 (36 of 2003);

(2) '**auditor**' means an auditor appointed by the System Operation Company (SOCo), qualified for appointment as an auditor in accordance with the provisions of section 224, or section 233B or section 619 of the Companies Act, 1956 (1 of 1956), or any other law for the time being in force;

(3) '**buyer**' means a person buying power through medium-term or long-

term access and whose scheduling, metering and energy accounting is coordinated by the Regional Load Despatch Centre;

(4) '**capital cost**' means the capital cost as defined in **regulation 6** of these regulations;

(5) '**capital expenditure (CAPEX) plan**' means the expenditure of capital nature planned to be incurred during control period for creation of the assets of the Regional Load Despatch Centre;

(6) '**charges**' means fees and charges to be collected by the Regional Load Despatch Centre or by the System Operation Company on its behalf;

(7) '**Commission**' means the Central Electricity Regulatory Commission referred to in sub-section (1) of section 76 of the Act;

(8) '**control period**' means a period of five years starting from 1.4.2009;

(9) '**day**' means period of 24 hours starting at 0000 hour;

(10) '**expenditure incurred**' means the fund, whether equity or debt or both, actually deployed and paid in cash or cash equivalent, for creation or acquisition of a useful asset, but does not include commitments and the liabilities for which no payment has been made;

(11) '**licensee**' means a person granted a licence under Section 14 of the Act;

(12) '**market operation function**' includes functions of scheduling, energy accounting and settlement, transmission loss calculation and apportionment, UI and VAR pool account management and information dissemination;

- (13) '**National Load Despatch Centre**' means the centre established under sub-section (1) of section 26 of the Act;
- (14) '**operation and maintenance expenses**' or '**O&M expenses**' means the expenditure incurred on operation and maintenance of the Regional Load Despatch Centre and the scheme and includes charges for National Load Despatch Centre;
- (15) '**region**' means any one of the regions demarcated by the Central Government under section 25 of the Act;
- (16) '**Regional Load Despatch Centre**' means the centre established Under sub-section (1) of section 27 of the Act;
- (17) '**scheme**' means the facilities and equipment associated with and installed at the Regional Load Despatch Centre and the National Load Despatch Centre, as the case may be, and also includes the following, namely:
- (i) computer system, hardware and software;
 - (ii) auxiliary power supply system comprising Uninterrupted Power Supply, Diesel Generating Set and DC power system,
 - (iii) general telephone, fax and other off-line communication system,
 - (iv) other infrastructure facilities, such as air-conditioning, fire-fighting and construction and renovation of buildings, and
 - (v) any innovative schemes and pilot projects for better system operation, such as Phasor Protection Schemes;
- (18) '**seller**' means a person supplying power through medium-term or long-term access and whose scheduling, metering and energy accounting is coordinated by the Regional Load Despatch Centre;

(19) **'System Operation Company'** means a company engaged in the operation of the National Load Despatch Centre and the Regional Load Despatch Centres;

(20) **'system operation service'** includes frequency control, voltage and reactive power control, congestion management and black start coordination;

(21) **'user'** means the generating companies, distribution licensees, buyers, sellers and transmission licensees, as the case may be, who use the inter-State transmission network ;

Note

For the purpose of this clause, all distribution licensees in a State shall be treated as one user.

(22) **'year'** means a financial year.

(23) The words and expressions used in these regulations and not defined herein but defined in the Act shall have the meaning assigned to them under the Act.

CHAPTER - 2

APPLICATION AND PROCEDURE FOR DETERMINATION OF FEES AND CHARGES AND LDC DEVELOPMENT FUND

- 4. Application for determination of fees and charges.** (1) The system operation company shall make an application separately for each Regional Load Despatch Centre in the formats annexed as **Appendix I** to these regulations, for determination of charges for the control period, based on capital expenditure incurred, duly certified by the auditors and projected to be incurred during the control period in accordance with the CAPEX plan.
- (2) The application shall be accompanied by CAPEX plan for each Regional Load Despatch Centre for the control period indicating inter-alia, the sources of funds for investment.
- (3) Before making the application, the applicant shall serve a copy of the application on each user.
- (4) The applicant shall post complete application on its website, before making the application to the Commission and shall keep it on the website till its disposal by the Commission.
- (5) While making the application, the applicant shall indicate whether copy of the complete application has been served on each of the user and whether the application has been posted on its website, with address of the website whereon the application has been posted.
- (6) The application made shall be supported by affidavit of the person acquainted with the facts stated in the application.
- (7) The applicant shall, within 7 days after making the application, publish a notice of the application in at least two daily newspapers, one in English language and other in vernacular language, having circulation in each of the States or Union

Territories where the buyers are situated, in the same language as of the daily newspaper in which the notice of the application is published, in the format given in **Appendix - II** to these regulations.

5. Truing up of charges.

(1) The Commission shall carry out truing up exercise along with the application for determination of charges filed for the period after expiry of the control period, for the charges recovered up to 31.3.2014 and admitted by the Commission after prudence check at the time of truing up.

(2) The system operation company shall make an application, in the formats annexed as Appendix I to these regulations, for carrying out truing up exercise by 31.10.2014.

(3) The system operation company shall submit along with the application for truing up, details of capital expenditure and operation and maintenance expenditure incurred during the control period, duly audited and certified by the auditors;

(4) Where after the truing up, the charges recovered differ from the charges approved by the Commission for the respective year of the control period under these regulations, the difference shall be adjusted while deciding charges for the next control period.

6. Capital Cost. (1) Capital cost for the Regional Load Despatch Centre shall include the expenditure incurred and projected to be incurred during the control period including Interest During Construction (IDC) and financing charges, any gain or loss on account of foreign exchange rate variation during construction, and Incidental Expenditure During Construction (IEDC) in line with the CAPEX plan:

Provided that the value of the assets not in use shall not form part of capital cost.

(2) The capital cost admitted by the Commission after prudence check shall form the basis for determination of the charges:

Provided that prudence check may include scrutiny of the reasonableness of the capital expenditure, financing plan, IDC, IEDC, use of efficient technology, cost over-run and time over-run, and such other matters as may be considered appropriate by the Commission:

Provided further that the capital cost appearing in the books of accounts of the system operation company for the respective Regional Load Despatch Centre and National Load Despatch Centre as on 1.4.2009 shall be the basis for determination of charges along with the approved CAPEX plan for the control period.

7. Debt-Equity Ratio. (1) For investment made up to 31.3.2009, the actual debt-equity ratio, subject to a ceiling limit of 30% of equity shall be considered as the opening capital cost of National Load Despatch Centre and Regional Load Despatch Centre.

(2) For the investment made on or after 1.4.2009, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that where equity actually deployed is less than 30% of the capital cost, the actual equity shall be considered for determination of charges:

Provided further that equity invested in foreign currency shall be designated in Indian rupees on the date of each investment.

Explanation.- The premium, if any, raised by the system operation company while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the capital expenditure, and funds created out of the short-term open access charges, application fees and registration fees as approved by the Commission shall be reckoned as paid up capital for the purpose of

computing return on equity, provided such premium amount and internal resources are actually utilised for meeting the capital expenditure.

8. LDC Development Fund: (1) The system operation company shall create and maintain a separate fund called 'LDC Development Fund'.

(2) The charges collected and other income of the Regional Load Despatch Centre such as registration fee, application fee, short-term open access charges shall be deposited to the LDC development fund.

(3) The system operation company shall be entitled to utilise the money deposited to the LDC development fund for loan repayment, servicing the capital raised in the form of interest and dividend payment, meeting stipulated equity portion in asset creation and margin money for raising loan from the financial institutions.

(5) The LDC development fund shall not be utilized for any other revenue expenditure.

(6) The Commission shall review the LDC development fund every year.

CHAPTER – 3
COMPUTATION OF CHARGES

9. Annual charges: The annual charges shall be determined separately for each Regional Load Despatch Centre and shall be collected in the form of system operation charges and market operation charges.

10. Components of annual charges: The annual charges shall consist of the following components, namely

- (a) Return on equity;
- (b) Interest on loan capital;
- (c) Depreciation;
- (d) Operation and maintenance expenses.
 - (i) Employees Cost,
 - (ii) Repairs & Maintenance Expenses,
 - (iii) Administrative and General Expenses,
 - (iv) NLDC Charges,
- (e) Interest on working capital.

11. Return on equity: (1) Return on equity shall be computed in Rupee term on equity base determined in accordance with **regulation 7** of these regulations.

(2) Return on equity shall be computed on pre-tax base rate of 16%, to be grossed up in accordance with **sub-clause (3)** of this regulation.

(3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the year 2008-09 applicable to the system operation company:

Provided that return on equity with respect to the actual tax rate applicable to the system operation company in line with the provisions of the Finance Act of the respective year during the control period shall be trued up at the end of the control period. .

(4) Rate of return on equity shall be rounded off to three decimal places and be computed as per the formula given below:

$$\text{Rate of pre-tax return on equity} = \text{Base rate} / (1-t)$$

Where “t” is the applicable tax rate in accordance with **clause (3)**.

12. Interest on loan capital (1) The loans determined in accordance with **Regulation 7** shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the respective year of the control period shall be deemed to be equal to the depreciation allowed for that year:

(4) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the respective Regional Load Despatch Centre:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the Regional Load Despatch Centre does not have actual loan, the weighted average rate of interest of the system operation company as a whole shall be considered.

(5) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

13. Depreciation (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.

(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

(3) Land shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the capital cost of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in **Appendix-III** to these regulations for the assets of the RLDC

(5) Assets fully depreciated shall be shown separately

(6) Value of the assets not in use or declared obsolete shall be taken out from the capital cost for the purpose of calculation of depreciation.

14. Operation and Maintenance Expenses (1) The operation and maintenance expenses shall be computed for a year based on:

- (a) Employee Cost
- (b) Repairs and Maintenance Expenses
- (c) Administrative and general expenses, and
- (d) NLDC charges.

(2) (a) **Employee cost:** Employee cost to be considered for a financial year shall be on the basis of the approved staffing plan, pay and perquisites as on 1.4.2009 and projections thereof:

Provided that the projections for the control period shall be submitted considering the expected pay revision, annual increment and dearness allowance, other allowances and perquisites.

(b) **Repairs and maintenance expenses:** Repair and maintenance expenses shall be allowed as 2% of the capital cost incurred as on 1st April of every year of the control period.

(c) **Administrative and general expenses:** These expenses shall include expenses like security, travel, communication, legal, insurance and establishment expenses, and other overheads for day to day administration of the RLDC. These expenses shall be allowed by the Commission, after prudence check, on the basis of information submitted by the Regional Load Despatch Centre for the control period.

(d) **NLDC charges:** (1) To the extent applicable, the National Load Despatch Centre charges shall be computed by following the methodology specified for computing Regional Load Despatch Centre charges.

(3) The system operation company shall maintain proper record of allocation and apportionment of expenses to the Regional Load Despatch Centres and the National Load Despatch Centre.

(4) The National Load Despatch Centre expenses shall be apportioned to a Regional Load Despatch Centre in proportion to the projected inter-regional transmission capacity connected to the region concerned.

15. Interest on Working Capital (1) The working capital shall cover :

(i) Receivables equivalent to two months of the system operation charges and market operation charges as approved by the Commission

(ii) Operation and maintenance expenses for one month.

(2) Rate of interest on working capital shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2009

(3) Interest on working capital shall be payable on normative basis notwithstanding that the system operating company has not taken any loan for working capital from an outside agency.

CHAPTER -4
COLLECTION OF CHARGES

16. Collection: (1) The system operation company shall collect the annual charges, as determined under these regulations.

(2) The system operation company shall be entitled to levy and collect registration fees from the users and power exchanges as specified in these regulations.

(3) The system operation company shall be entitled to levy and collect the charges for any other services rendered to the users and power exchanges as specified in any other regulations.

17. Allocation and apportionment of components of annual fees to system operation function and market operation function:

(1) Fees towards system operation function shall comprise the following:

1. 100% of Return on equity,
2. 100% of Interest on loan,
3. 100% of depreciation,
4. 100% of the Operation and Maintenance expenditure towards Repairs and Maintenance expenses,
5. Operation and Maintenance expenditure on account of Employees cost, Administrative and general expenses and NLDC charges apportioned in proportion to the manpower deployed for the function, and
6. Interest on working capital apportioned in proportion to the manpower deployed for the function

(2) Fee towards market operation function shall comprise operation and maintenance expenditure on account of employees cost, administrative and general expenses and National Load Despatch Centre charges apportioned in proportion to the manpower deployed for the function.

18. Determination of SOC and MOC: The system operation company and the market operation charges shall be determined by adding up the allocated and/or apportioned amount of various components of the annual fees, as specified under **Regulation 17** of these regulations.

19. Collection of the system operation charges: (1) The system operation charges shall be collected from the users as per the norms given below:

- (i) Transmission licensees: 10% of system operation charges
- (ii) Generating stations and sellers: 45% of system operation charges
- (iii) Distribution licensees and buyers: 45% of system operation charges.

(2) The system operation charges shall be levied on the transmission licensees on the basis of the ckt.-km of the lines owned by the transmission licensees.

(3) The system operation charges from the generating companies and sellers shall be collected in proportion to their installed capacity or contracted capacity, as the case may be.

(4) The system operation charges from distribution licensees and buyers shall be collected in proportion to the sum of their allocations and contracted capacities.

Provided that the system operation charges for the distribution licensees within a State shall be paid by the entity designated for this purpose in the State.

20. Collection of Market Operation Charges: (1) The market operation charges shall be collected equally from all the users.

21. Registration fees: (1) All users whose scheduling, metering and energy accounting is to be coordinated by Regional Load Despatch Centre shall register themselves with the Regional Load Despatch Centre concerned by filing application in the format prescribed as Annexure-II to these regulations.

(2) The application for registration shall be accompanied by a one time fees of Rs 10 lakh.

(3) The existing users shall register themselves with the RLDC concerned by filing an application along with the fees of Rs 10 lakh within a month of coming into force of these regulations.

(4) The Regional Load Despatch Centre, after scrutinizing application and on being satisfied with correctness of the information furnished in the application shall enter the name of the applicant in its register, duly intimating the applicant about its acceptance.

(4) The Regional Load Despatch Centres shall maintain a list of registered users on its website.

22. National Load Despatch Centre charges: (1) All the expenses of National Load Despatch Centre, as approved by the Commission, shall be shared by the Regional Load Despatch Centre as specified in **Regulations 14 (2) or 14 (4) (d)** of these regulations.

(2) The system operation charges shall collect an amount of Rs.20.0 lakh (Rupees twenty lakh only) as one time registration fees from each power exchange for the purpose of registration.

(3) The fees and charges collected by the National Load Despatch Centre, other than the expenses apportioned to the Regional Load Despatch Centres, shall be credited to the LDC Development Fund, as specified in **regulation 8** of these regulations.

CHAPTER - 5
BILLING AND OTHER MISCELLANEOUS PROVISIONS

23. Billing and Payment of charges. Bills shall be raised for the system operation charge and market operation charge on monthly basis by the system operation charges in accordance with these regulations, and payments shall be made by the users directly to the system operation charges.

24. Late payment surcharge. In case the payment of any bill for charges payable under these regulations is delayed by a user beyond a period of 60 days from the date of billing a late payment surcharge at the rate of 1.25% per month shall be levied by the system operator.

25. Rebate. For payment of bills through letter of credit on presentation, a rebate of 2% shall be allowed. Where payments are made by a mode other than through letter of credit within a period of one month of presentation of bills, a rebate of 1% shall be allowed.

26. Application fees and the publication expenses. The application filing fees and the expenses incurred on publication of notices in the application for approval of annual fees shall be recovered by the system operation charges directly from the buyers.

27. Power to Relax. The Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by an interested person.

(Alok Kumar)
Secretary

Appendix-I

TARIFF FILING FORMS (RLDCs)

INDEX

Checklist of Forms and other information/ documents for tariff filing for Transmission System

Form No.	Tariff Filing Formats (RLDCs)	Tick
FORM- 1	Summary Sheet	
FORM- 2	Normative Parameters considered for tariff calculations	
FORM- 3	Abstract of Admitted Capital Cost for the existing Projects	
FORM- 4A	Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects	
FORM- 4B	Element wise Break-up of Capital Cost	
FORM- 4C	Break-up of Construction/Supply/Service packages	
FORM- 4D	Financial Package up to COD	
FORM- 4E	Statement of Additional Capitalization after COD	
FORM- 4F	Statement of Capital cost	
FORM- 4G	Statement of Capital Woks in Progress	
FORM- 4H	Financing of Additional Capitalization	
FORM- 4I	Details of Foreign Equity	
FORM- 5A	Calculation of Interest on Normative Loan	
FORM- 5B	Calculation of Weighted Average Rate of Interest on Actual Loans ¹	
FORM- 5C	Details of Foreign loans	
FORM- 5D	Details of Project Specific Loans	
FORM- 5E	Details of Allocation of corporate loans to various RLDCs	
FORM- 6A	Statement of Depreciation	
FORM- 6B	Calculation of Depreciation Rate	
FORM- 7A	Details of Operation and Maintenance Expenses	
FORM- 7B	Details of Employees cost	
FORM- 7C	Details of Repairs and Maintenance Expenses	
FORM- 7D	Details of Administrative and General expenses	
FORM- 8	Calculation of Interest on Working Capital	
FORM- 9	Draw Down Schedule for Calculation of IDC & Financing Charges	
FORM- 10	Actual cash expenditure	
Other Information/ Documents		
Sl. No.	Information/Document	Tick
1	Certificate of incorporation, Certificate for Commencement of Business, Memorandum of Association, & Articles of Association (For New Project(s) setup by a company making tariff application for the first time to CERC)	
2	Region wise and Corporate audited Balance Sheet and Profit & Loss Accounts with all the Schedules & annexure for the new station and for the relevant years.	
3	Copies of relevant loan Agreements	
4	Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
5	Copies of the Equity participation agreements and necessary approval for the foreign equity.	
6	Copies of the BPTA/TSA with the beneficiaries, if any	
7	Detailed note giving reasons of time and cost over run, if applicable.	
8	Any other relevant information, (Please specify)	

Note:1. Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the form of CD/Floppy disc .

Summary Sheet

Name of the RLDC : _____

(Rs. In Lakh)

S.N o.	Particulars	Form No	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
12			3	4	5	6	7	8
1	Return on Equity ¹							
2	Interest on Loan							
3	Depreciation							
4	O&M Expenses							
5	Interest on Working Capital							
	Total							

Details of calculations, considering equity as per regulation, to be furnished.

Petitioner

Calculation of Interest on Working Capital

Name of RLDC : _____

(Rs. In Lakh)

Sl. No.	Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3 4	5	6	7	8	
1	O & M expenses						
2	Receivables						
3	Total Working Capital						
4	Rate of Interest						
5	Interest on Working Capital						

Petitioner

Draw Down Schedule for Calculation of IDC & Financing Charges

Name of RLDC : _____

Draw Down Schedule for Calculation of IDC & Financing Charges

Sl. No.	Draw Down Particulars	Quarter 1			Quarter 2			Quarter n (COD)		
		Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee
1	Loans									
1.1	Foreign Loans									
1.1.	Foreign Loan 1									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.	Foreign Loan 2									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.	Foreign Loan 3									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.1.	--									
	--									
	--									
1.1	Total Foreign Loans									
	Draw down Amount									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
1.2	Indian Loans									
1.2.	Indian Loan 1									
	Draw down Amount									
	IDC									
	Financing charges									
1.2.	Indian Loan 2									
	Draw down Amount									
	IDC									
	Financing charges									
1.2.	Indian Loan 3									
	Draw down Amount									
	IDC									
	Financing charges									
1.2.	--									
	--									
	--									
1.2	Total Indian Loans									
	Draw down Amount									
	IDC									
	Financing charges									
1	Total of Loans drawn									
	IDC									
	Financing charges									
	Foreign Exchange Rate Variation									
	Hedging Cost									
2	Equity									
2.1	Foreign equity drawn									
2.2	Indian equity drawn									
	Total equity deployed									

Note: 1. Drawal of debt and equity shall be on pari passu basis quarter wise to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible.

2. Applicable interest rates including reset dates used for above computation may be furnished separately

3. In case of multi unit project details of capitalization ratio used to be furnished.

PETITIONER

FORM- 6B

Calculation of Depreciation Rate

Name of RLDC : _____

(Rs. In Lakh)				
Sl. no.	Name of the Assets ¹	Gross Block as on 31.03.2009 or as on COD, whichever is later and subsequently for each year thereafter upto 31.3.13	Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.14
	1	2	3	4= Col.2 X Col.3
1	Land			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
10				
18				
19				
20				
21				
22				
23				
24				
25				
26				
	TOTAL			
	Weighted Average Rate of Depreciation (%)			

¹ Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

Petitioner

**Name of RLDC :
Details of Operation and Maintenance**

Expenses

**FORM - 7A
(Rs. In Lakh)**

	ITEMS	2009-10	2010-11	2011-12	2012-13	2013-14
	1	2	3	4	5	6
1	Employees cost					
2	Repairs and maintenance expenses					
3	Administrative and general expenses					
4	NLDC charges					
5	Total					

PETITIONER

Name of RLDC :

Details of Employees cost

PERIOD-

- 1 ACTUALS FOR PREVIOUS FIVE YEARS
 2 ACTUALS FOR FIRST SIX MONTHS OF THE CURRENT YEAR
 3 EXPECTED FOR LAST SIX MONTHS OF THE CURRENT YEAR
 4 EXPECTED FOR ENSUING YEAR

SL.NO.	Account Code	Particulars	Executive		Non-Executive		Total
			Technical	Non-Tech.	Technical	Non-Tech.	
1	Salaries						
2	Over-time						
3	Dearness Allowance						
4	Other Allowance						
5	Bonus						
6	Sub Total (1 to 5)						
	OTHER STAFF COST						
7	Reimbursement of Medical Expenses						
8	Lease Travel Concession						
9	Reimbursement of House Rent						
10	Interim Relief to Staff						
11	Encashment of Earned Leave						
12	Honorarium						
13	Payment under Workmen compensation Act						
14	Ex-gratia						
15	Miscellaneous						
16	Sub Total (7 to 15)						
17	Staff Welfare Expenses						
18	Terminal Benefits						
19	Total (6+16+17+18)						
	ADDITIONAL INFORMATION						
1	No. of Employees as on :						
	i) Executives						
	ii) Non-Executives						
	iii) Skilled						
	iv) Non-Skilled						
	Total						
2	No. of Employees per						
	i) MW handled						
	ii) MKwh handled						

I) An annual increase in O&M expenses under a given head in excess of 20 percent should be explained with proper justification.

II) The data should be based on audited balance sheets.

III) Details of arrears, if any pertaining to period prior to the year 2003-04 should be mentioned separately.

IV) No. of employees opting for VRS during each year should be indicated.

V) Details of abnormal expenses, if any shall be furnished separately.

VI) The month-wise provisions made in the employee cost during 2006-07 and 2007-08 towards wage revision/arrears shall be provided separately.

PETITIONER

FORM - 7C

Name of RLDC :

Details of Repairs and Maintenance Expenses A.

REPAIRS AND MAINTENANCE EXPENSES (ACTUALS)

Account Code	Description	Actual for previous Financial Year	Current Financial Year			Estimates for ensuing year
			Actual For First Six	Projection For Balance	Total	
	i) Civil repairs & maintenance					
	ii) ..					
	iii) ..					
	TOTAL					

B. REPAIRS AND MAINTENANCE EXPENSES (As per Regulation)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Admitted Capital cost as on 1st April of the year					
Normative %age	2%	2%	2%	2%	2%
Repairs and Maintenance					

PETITIONER

Name of RLDC :

Details of Administrative and General expenses

Account Code	Description	Actuals for previous five Financial Year	Current Financial Year			Estimate s for ensuing year
			Actual For First Six Months	Projectio n n For Balance Six Months	Total	
(Rs. in Crs.)						
	PROPERTY RELATED EXPENSES					
	Licence Fees					
	Rent					
	Rates & Taxes					
	Insurance					
	Contribution to accident reserve fund					
	Sub total :					
	COMMUNICATION					
	Telephone & Trunk Call					
	Postage & Telegram					
	Telex, Teleprinter Charges, Telefax					
	Courier Charges					
	Other					
	Sub total :					
	PROFESSIONAL CHARGES					
	Legal expenses					
	Consultancy charges					
	Technical fees					
	Audit fees					
	Other charges					
	Sub total :					
	CONVEYANCE & TRAVELLING					
	Conveyance expenses					
	Travelling expenses					
	Hire charges of vehicle					
	Others					
	Sub total :					
	OTHER EXPENSES					
	Fees & Subscription					
	Books & Periodicals					
	Printing & Stationery					
	Advertisement					
	Entertainment					
	Watch & Ward					
	Miscellaneous					
	Organizational Development Expenses					
	Donation					
	Training					
	Sub total :					
	MATERIAL RELATED EXPENSES					
	Demurrage and Wharf age on materials					
	Clearing & forwarding charges					
	Transit insurance					
	Others					
	Sub total :					
	TOTAL					

PETITIONER

FORM - 6A

Statement of Depreciation

Name of RLDC :

(Rs. in lakh)

Financial Year	Up to 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	11	12	13	14	15
Depreciation on Capital Cost						
Depreciation recovered during the Year						
Advance against Depreciation recovered during the Year						
Depreciation & Advance against Depreciation recovered during the year						
Cumulative Depreciation & Advance against Depreciation recovered up to the year						

Details of Foreign loans

(Details only in respect of loans applicable to the project under petition)

Name of the RLDC : Exchange Rate as on
 COD Exchange Rate as on 31.03.2009

(Rs. In Lakh)

Sl.	Financial Year (Starting from COD)	Year 1				Year 2				Year 3 and so on			
		1	2	3	4	5	6	7	8	9	10	11	12
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)
	Currency1¹												
A.1	At the date of Drawl ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging ³												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												
	Currency2¹												
A.1	At the date of Drawl ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging ³												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												
	Currency3¹ & so on												
A.1	At the date of Drawl ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												
B	In case of Hedging ³												
1	At the date of hedging												
2	Period of hedging												
3	Cost of hedging												

Name of the currency to be mentioned e.g. US \$, DM, etc. etc.

In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given.

Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given with supporting documents. Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

Petitioner

Details of Project Specific Loans

Name of RLDC :

(Rs. In Lakh)

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn up to 31.03.2009/COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
Are there any Caps/Floor ⁹						
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁶						
Are foreign currency loan hedged?						
If above is yes,specify details ¹⁷						

¹ Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

² Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

³ Details are to be submitted as on 31.03.2009 for existing assets and as on COD for the remaining assets.

⁴ Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.

⁵ If the Tariff in the petition is claimed separately for various transmission elements, details in the Form is to be given separately for all the elements in the same form.

⁶ Interest type means whether the interest is fixed or floating.

⁷ Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.

⁸ Margin means the points over and above the floating rate.

⁹ At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.

¹⁰ Moratorium period refers to the period during which loan servicing liability is not required.

¹¹ Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.

¹² Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

¹³ Where there is more than one drawl/repayment for a loan, the date & amount of each drawal/repayment may also be given separately

¹⁴ If the repayment installment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished separately.

¹⁵ In case of Foreign loan, date of each drawl & repayment along with exchange rate at that date may be given.

¹⁶ Base exchange rate means the exchange rate prevailing as on 31.03.2009 for existing assets and as on COD for the remaining assets.

¹⁷ In case of hedging, specify details like type of hedging, period of hedging, cost of hedging, etc.

¹⁸ At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately

¹⁹ At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

Petitioner

Details of Allocation of corporate loans to various RLDCs

Name of RLDC :

(Rs. In Lakh)

Particulars	Package1	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2009/COD ^{3,4,5,13,15}						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes,specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						
Base Exchange Rate ¹⁵						
Are foreign currency loan hedged?						
If above is yes,specify details ¹⁷						
Distribution of loan packages to various transmission elements						
Eastern Region						
Transmission element 1						
Transmission element 2 and so on						
Total						
Western Region						
Transmission element 1						
Transmission element 2 and so on						
Total						
Northern Region						
Transmission element 1						
Transmission element 2 and so on						
Total						
Southern Region						
Transmission element 1						
Transmission element 2 and so on						
Total						
North-Eastern Region						
Transmission element 1						
Transmission element 2 and so on						
Total						
RLDC						
Total						

¹ Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

² Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

³ Details are to be submitted as on 31.03.2009 for existing assets and as on COD for the remaining assets.

⁴ Where the loan has been refinanced, details in the Form is to be given for the loan refinanced. However, the details of the original loan is to be given separately in the same form.

⁵ If the Tariff in the petition is claimed separately for various transmission elements, details in the Form is to be given separately for all the transmission elements in the same form.

⁶ Interest type means whether the interest is fixed or floating.

⁷ Base rate means the base as PLR, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.

⁸ Margin means the points over and above the floating rate.

⁹ At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.

¹⁰ Moratorium period refers to the period during which loan servicing liability is not required.

¹¹ Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.

¹² Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

¹³ Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment and its allocation may also be given separately

¹⁴ If the repayment installment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished separately.

¹⁵ In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.

¹⁶ Base exchange rate means the exchange rate prevailing as on 31.03.2009 for existing assets and as on COD for the remaining assets.

¹⁷ In case of hedging, specify details like type of hedging, period of hedging, cost of heging, etc.

¹⁸ At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately

¹⁹ At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

Petitioner

Form3 Abstract of

Admitted Capital Cost for the existing Projects Name of the RLDC :

Capital cost as admitted by CERC	
Capital cost admitted as on _____	
(Give reference of the CERC relevant Order with Petition No. & Date)	
Foreign Component, if any (In Million US \$ or the relevant Currency):	
Domestic Component (Rs. Cr.):	
Foreign Exchange rate considered for the admitted cost:	
Hedging cost, if any, considered for the admitted Capital cost	
Total Project cost admitted (Rs. Cr):	

Petitioner

Calculation of Weighted Average Rate of Interest on Actual Loans ¹

Name of RLDC :

		(Rs. in lakh)					
Sl. no.	Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8
	Loan-1						
	Gross loan - Opening						
	Cumulative repayments of Loans upto previous year						
	Net loan - Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan - Closing						
	Average Net Loan						
	Rate of Interest on Loan on annual basis						
	Interest on loan						
	Loan repayment effective from <i>(date to be indicated)</i>						
	Loan-2						
	Gross loan - Opening						
	Cumulative repayments of Loans upto previous year						
	Net loan - Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan - Closing						
	Average Net Loan						
	Rate of Interest on Loan on annual basis						
	Interest on loan						
	Loan repayment effective from <i>(date to be indicated)</i>						
	Loan-3 and so on						
	Gross loan - Opening						
	Cumulative repayments of Loans upto previous year						
	Net loan - Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan - Closing						
	Average Net Loan						
	Rate of Interest on Loan on annual basis						
	Interest on loan						
	Loan repayment effective from <i>(date to be indicated)</i>						
	Total Loan						
	Gross loan - Opening						
	Cumulative repayments of Loans upto previous year						
	Net loan - Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan - Closing						
	Average Net Loan						
	Interest on loan						
	Weighted average Rate of Interest on Loans						

¹ In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Orginal currency is also to be furnished seperately in the same form.

Petitioner

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the RLDC :

Exchange Rate on date/s of infusion:

Sl.	Financial Year	Year 1				Year 2				Year 3 and so on			
		1	2	3	4	5	6	7	8	9	10	11	12
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)
	Currency1¹												
A.1	<u>At the date of infusion²</u>												
2													
B	Currency 2¹												
1													
2													
	Currency3¹												
A.1	<u>At the date of infusion²</u>												
2													
B	<u>Currency4¹ & so on</u>												
1	<u>At the date of infusion²</u>												
2													

Name of the currency to be mentioned e.g. US \$, DM, etc. etc.

In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given.

Petitioner

Calculation of Interest on Normative Loan

Name of RLDC : _____

(Rs.in lakh)

Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7
Gross Normative loan - Opening						
Cumulative repayment of Normative Loan up to previous year						
Net Normative loan - Opening						
Increase/Decrease due to ACE during the Year						
Repayments of Normative Loan during the year						
Net Normative loan - Closing						
Average Normative Loan						
Weighted average Rate of Interest on actual Loans						
Interest on Normative loan						

Petitioner

FORM- 4H
Financing of Additional Capitalization

Name of
RLDC :

(Rs. In Lakh)

Financial Year (Starting from COD)	Projected/Actual					Admitted				
	Year1	Year2	Year3	Year4	Year 5 & So on	Year1	Year2	Year3	Year4	Year 5 & So on
1	2	3	4	5	6	7	8	9	10	11
Amount capitalized in Work/Equipment										
Financing Details										
Loan-1										
Loan-2										
Loan-3 and so on										
Total Loan ²										
Equity										
Internal Resources										
Others										
Total										

¹ Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.

² Loan details for meeting the additional capitalization requirement should be given as per FORM-7 or 8 whichever is relevant.

Petitioner

FORM- 4F Statement of Capital cost

Name of RLDC :

Statement of Capital cost

(To be given for relevant dates and year wise)

		As on relevant
A	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in A(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) a	
B	a) Addition in Gross Block Amount during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in B(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) a	
C	a) Closing Gross Block Amount as per books	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in C(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) a	

1 Relevant date/s means date of COD and financial year start date and end date

PETITIONER

Name of RLDC : _____

Statement of Capital Woks in Progress

(To be given for relevant dates and year wise)

		As on relevant date.¹
A	a) Opening CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
B	a) Addition/Adjustment in CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
C	a) Capitalization/Transfer to Fixed asset of CWIP Amount during	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
D	a) Closing CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	

1 Relevant date/s means date of COD and financial year start date and end date

PETITIONER

Financial Package up to COD

Name of RLDC :

Project Cost as on COD¹

Date of Commercial Operation

(Rs. in lakh)

1	Financial Package as Approved		Financial Package as on COD		As Admitted on COD	
	2	3	4	5	6	7
Loan-I	US \$	200m				
Loan-II						
Loan-III						
and so on						
Equity-						
Foreign						
Domestic						
Total Equity						
Debt : Equity Ratio						

Say US \$ 200m + Rs.400 Cr or Rs.1360 Cr including US \$200m at an exchange rate of 1US \$=Rs.48/-

Date of Commercial Operation means Commercial Operation of the RLDC For example : US \$, 200M

etc.etc

Petitioner

Element wise Break-up of Capital Cost

Name of RLDC :

Sl.No.	Break Down	Cost in Rs. Crores			Variation	Reasons for Variation	Admitted Cost
		As per	As on COD	Liabilities/ Provision			
1	2	3	4	5	6=(3-4-5)	7	8
A	Preliminary works & land						
1.1	Design & Engineering						
1.2	Land						
1.3	Site preparation						
1.0	Total Preliminary works & land						
B	Civil Works						
2.1	Control Room & Office Building including HVAC						
2.2	Township & Colony						
2.3	Roads and Drainage						
2.4	Foundation for structures						
2.5	Misc. civil works						
2.0	Total Civil Works						
C	Equipments						
3.1							
3.2							
3.3							
3.0	Total Equipments						
D	Spares						
4.1							
4.2							
4.3							
4.0	Total Spares						
E	Taxes and Duties						
5.1	Custom Duty						
5.2	Other Taxes & Duties						
5.0	Total Taxes & Duties						
F	Construction and pre-commissioning expenses						
6.1	Site supervision & site admn.etc.						
6.2	Tools and Plants						
6.3	construction Insurance						
6.0	Total Construction and pre commissioning expenses						
G	Overheads						
7.1	Establishment						
7.2	Audit & Accounts						
7.3	Contingency						
7.0	Total Overheads						
8.0	Capital cost excluding IDC, FC, FERV & Hedging Cost						
H	IDC, FC, FERV & Hedging Cost						
9.1	Interest During Construction (IDC)						
9.2	Financing Charges (FC)						
9.3	Foreign Exchange Rate Variation (FERV)						
9.4	Hedging Cost						
9.0	Total of IDC, FC, FERV & Hedging Cost						
10.0	Capital cost including IDC, FC, FERV & Hedging Cost						

1. In case of time & Cost over run, a detailed note giving reasons of such time and cost over run should be submitted clearly bringing out the agency responsible and whether such time & cost over run was beyond the control of the generating company.

Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects

Name of RLDC :

New Projects Capital Cost Estimates

Board of Director/ Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:		
	Present Day	Completed Cost
Price level of approved estimates	As of End of _____ the year _____	As on Scheduled COD of the Station
Foreign Exchange rate considered for the Capital cost estimates		
Capital Cost excluding IDC & FC		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Cr.)		
Capital cost excluding IDC, FC, FERV & Hedging Cost (Rs. Cr)		
IDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Cr.)		
Total IDC, FC, FERV & Hedging Cost (Rs.Cr.)		
Rate of taxes & duties considered		
Capital cost Including IDC, FC, FERV & Hedging Cost		
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Cr.)		
Capital cost Including IDC & FC (Rs. Cr)		
Schedule of Commissioning		

Note:

1. Copy of approval letter should be enclosed.
2. Details of Capital cost are to be furnished as per FORM-4B or 4C as applicable.
3. Details of IDC & Financing Charges are to be furnished as per FORM-9.

Normative Parameters considered for tariff calculations

Name of the RLDC :

Year Ending March

Particulars	Unit	As Existing	Year Ending March				
			2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8
Base Rate of Return on Equity	%						
Tax Rate	%						
Repairs and Maintenance as %age of approved capital cost	%						
Receivables in Months for WC	months						
Prime lending Rate of SBI as on _____ 1	%						

Please mention relevant date

Petitioner

Name of RLDC : _____

Actual cash expenditure

	Quarter-I	Quarter-	Quarter-III	Quarter-n
Payment to contractors/suppliers				
% of fund deployment				

Note: If there is variation between payment and fund deployment justification need to be furnished

Petitioner

[To be published in pursuance of Clause (7) of Regulation 4]

Name of the Company (in bold letters)
(Registered Office Address) }

1. The applicant above-named has made an application before the Central Electricity Regulatory Commission, New Delhi for determination of for [Give name of the Regional Load Despatch Centre].

2. The beneficiaries of the Regional Load Despatch Centre are:

- (a) (b)
- (c) (d)

.....

3. Approved capital cost of the project (Rs. in lakh) - { Original:
 Final (Revised):

4. Authority which has approved the Capital Cost:

5. Scheduled date of commercial operation - { Original:
 Final (Revised):

6. Actual date of commercial operation:

7. Capital cost on the date of commercial operation (Rs. in lakh):

8. Details of fee and charges (Publish only applicable portion):

(Rs. in lakh)

	Fee and charges for the previous year	Year-wise fee and charges sought to be determined				
		1st year	2nd year	3rd year	4th year	5th year
1.	System Operation Service Charges					
2.	Market operation Charges					

9. A copy of the application made for determination of fee and charges is posted on the website (indicate here the address of the website).

10. The suggestions and objections, if any, on the proposals for determination of tariff contained in the application be filed by any person, including the beneficiary before the Secretary, Central Electricity Regulatory Commission, 3rd and 4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001 (or other address where the office of the Commission is situate), with a copy to the applicant within 30 days of publication of this notice.

Place _____

Name and Designation of the
Authorised Signatory

Date _____

Appendix-III

Depreciation Schedule

Sr. No.	Asset Particulars	Depreciation Rate (Salvage Value=10%)
		SLM
A	Land under full ownership	0.00%
B	Land under lease	
(a)	for investment in the land	3.34%
(b)	For cost of clearing the site	3.34%
C	Other Assets	
a	Building & Civil Engineering works	
(i)	Offices and residential	1.63%
(ii)	Containing plant and equipments	3.34%
(iii)	Temporary erections such as wooden structures	3.34%
(iv)	Roads other than Kutcha roads	100.00%
(v)	Others	1.63%
b	Transformers, Kiosk, sub-station equipment & other fixed apparatus (including plant foundation)	
(i)	Transformers including foundations having rating of 100 KVA and over	5.28%
(ii)	Others	5.28%
c	Switchgear including cable connections	5.28%
d	Lightning arrestor	
(i)	Station type	5.28%
(ii)	Pole type	5.28%
(iii)	Synchronous condensor	5.28%
e	Batteries	5.28%
(i)	Underground cable including joint boxes and disconnected boxes	5.28%
(ii)	Cable duct system	3.34%
f	Overhead lines including cable support	
(i)	Lines on fabricated steel operating at terminal voltages higher than 66 KV	3.34%
(ii)	Lines on steel supports operating at terminal voltages higher than 13.2 KV but not exceeding 66 KV	5.28%

Sr. No.	Asset Particulars	Depreciation Rate (Salvage Value=10%)
		SLM
(iii)	Lines on steel on reinforced concrete support	5.28%
(iv)	Lines on treated wood support	5.28%
g	Meters	5.28%
h	Self propelled vehicles	9.50%
i	Air Conditioning Plants	
(i)	Static	5.28%
(ii)	Portable	9.50%
j(i)	Office furniture and furnishing	6.33%
(ii)	Office equipment	6.33%
(iii)	Internal wiring including fittings and apparatus	6.33%
(iv)	Street Light fittings	5.28%
k	Apparatus let on hire	
(i)	Other than motors	9.50%
(ii)	Motors	6.33%
l	Communication equipment	
(i)	Radio and high frequency carrier system	6.33%
(ii)	Telephone lines and telephones	6.33%
m	I. T equipments	15.00%
n	Softwares	30.00%
o	Any other assets not covered above	5.28%